

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 101
(IB)-2425(PB)/2019

IN THE MATTER OF:

ICICI Bank Ltd.

Vs.

M/s. Jindal India Thermal Power Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.03.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

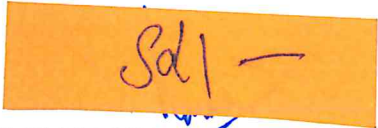
For the applicant

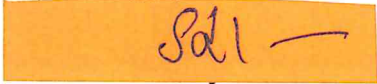
For the respondent

Mr. Abhirup Dasgupta, Mr. Ishhan Duggal, Adv.
Mr. Alok Dhir, Mr. Milan Singh Negi, Adv. for CD

ORDER

List on 14.04.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)